

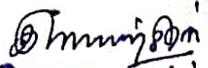
BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTH ZONE
BENCH AT CHENNAI

APPLICATION NO 189 OF 2017(SZ)

R.Gokulraj
Advocate,
No.197/8, J.N.Road,
Oil Mill, Tiruvallur 602001.
Applicant

-Vs-

1. The Government of Tamil Nadu,
Rep. by its Secretary,
Municipal Administration and Water Supply Department,
Fort. St. George,
Chennai – 600 009.
2. The Commissioner of Municipal Administration,
Ezhilagam Annex, 6th Floor,
Kamarajar Salai,
Chennai – 600 009.
3. The District Collector,
Tiruvallur.
4. The Tamil Nadu Pollution Board,
Rep. by its Member Secretary,
No.76, Anna Salai,
Guindy, Chennai.
5. District Environmental Engineer,
No.41, Judges Colony, Periyakuppam,
Tiruvallur - 602001.
6. The Chief Engineer,
Tamil Nadu Water Supply and Drainage Board
No.8, 1st East Main Road,
Gandhi Nagar,
Vellore - 631006.


Commissioner,
Tiruvallur Municipality

7. The Municipal Commissioner,
Tiruvallur Municipality,
Tiruvallur.
8. The Chief Engineer,
Water Resources Department,
Chennai - 600 005. ... Respondents.

Report Filed by the 7th RESPONDENT

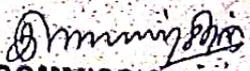
I, C.V. Ravichandran, son of Janakiraman Hindu aged about 58 years, now working as Municipal Commissioner, Tiruvallur, now temporarily come down to Chennai to sworn this affidavit, do hereby solemnly affirm and sincerely state as follows:-

1. I am the Commissioner of the Tiruvallur Municipality, the 7th Respondent herein and well conversant with the facts of the case from the connected files.

2. I submit that I have been given a copy of the Report of the Joint Committee pursuant to the previous directions issued on 21-05-2021 have been submitted before this Honourable Tribunal.

3. It is submitted that the Report shows that the Sewage Treatment Plant of this respondent which has been established as per the CTE issued by the TNPCB and the said CTE sets out that the discharge for the treated water is the Puttur Eri.

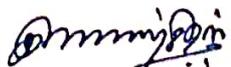
4. Subsequently due to the present Application being filed, the method of discharge has been changed to a different place that is downstream of the Puttur Checkdam by the NOC dated 04-09-2020 of the PWD. Therefore the project for laying the CI Pipeline has been


COMMISSIONER
TIRUVALLUR MUNICIPALITY

prepared and submitted to the Government. The DPR was forwarded by the Office of the 2nd Respondent and forwarded to the First respondent by Letter dated 19-07-2021.

5. The matter was placed before the Empowered Committee for Capital Grant under the Municipal Administration & Water Supply Department and in its meeting dated 17-12-2021, the grant of Rs 953.93 Lakhs has been approved. This communication dated 24-12-2021 was received and the DPR has been sent to the regional Engineer in the Office of the Regional Director of Municipal administration, Chengalpet by this respondents letter dated 13-01-2022 and the same has been forwarded to Chief Engineer, office of the Commissioner of Municipal Administration for Technical sanction by the Regional Director of Municipal Administration, Chengalpet by letter dated 20-01-2022 and Technical Sanction is expected to be issued shortly. On receipt of the said technical sanction, the Tender will be notified as per the Tender Transparency requirements and the work order will be issued after following the Rules.

6. The time period for completion of the work from the date of issue of work order is 6 months. Prior to the same the requirements for publication of tender and necessary period for the receipt of tenders and processing of the tenders will require about 2 Months. A total period 8 Months will be time period for the completion of the project of construction of the pipeline for the discharge beyond the Putlur Checkdam.


Commissioner,
Tiruvallur Municipality

7. As the treated Water from the STP is meeting the requisite standards for Inland surface water fit for Agricultural uses, it is submitted that the present Discharge into the Pullur Eri does not cause any environmental pollution.

8. The Water analysis report of the PCB for the samples taken various dates shows that the parameters are within the above said standards.

Hence I therefore prayed that this Hon'ble Tribunal may be pleased to dismiss the application No.189 of 2017 and thus render justice.

Solemnly affirmed at Chennai
on this the 28th day of January 2022
and signed his name in my
presence


COMMISSIONER
TRUVALLUR MUNICIPALITY

BEFORE ME,


ADVOCATE : CHENNAI

S. RAM SENTHIL KUMAR
ADVOCATE, E. No.2522/06
D5, 31/15, 1st Main Road,
Gandhi Nagar, Adyar,
Chennai - 600 020.

**NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE, CHENNAI**

APPLN. No. 189 OF 2017

COUNTER AFFIDAVIT 7th RESPONDENT

**M/S P.SRINIVAS,
N.K. PONRAJ,
R PURUSHOITHAMAN**

COUNSEL FOR 7th RESPONDENT,